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**(2024) 11 UK CK 0016**

**Uttarakhand High Court**

**Case No:** Writ Petition Miscellaneous Single No. 3390 Of 2018

Pramod Kumar

APPELLANT

Vs

Collector, District  
Udham Singh Nagar  
And Others

RESPONDENT

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**Date of Decision:** Nov. 7, 2024

**Citation:** (2024) 11 UK CK 0016

**Hon'ble Judges:** Pankaj Purohit, J

**Bench:** Single Bench

**Advocate:** Vinay Singh Chauhan, Devendra Pant, Dr. Kartikey Hari Gupta, Siddharth Jain

**Final Decision:** Disposed Of

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### **Judgement**

Pankaj Purohit, J

1. Learned counsel for the petitioner made a statement before this Court that the loan amount, which was due against petitioner of both the Banks

have been repaid and, therefore, the amount which has been deposited by the petitioner in pursuance of order dated 15.11.2018 in Punjab National

Bank, which was admittedly kept in a fixed deposit be released in favour of the petitioner.

2. Learned counsel for respondent no.3-Punjab National Bank made a statement that liability of the petitioner has been discharged as he has deposited

the entire amount due against him, so far as Punjab National Bank is concerned. The learned counsel for respondent no.2-Punjab and Sindh Bank also

made a statement that account of the petitioner in his Bank also closed on 31.03.2023, therefore, the prayer made by learned counsel for the petitioner

may be granted.

3. The amount of ₹12,50,000/- deposited in fixed deposit of Punjab National Bank shall be released in favour of the petitioner along with all the interest accrued thereon.

4. Accordingly writ petition stands disposed-off.